

HIGH COURT OF DELHI AT NEW DELHI

No. 181/Rules/DHC/2026

Dated: 26.05.2026

PRACTICE DIRECTION

Hon'ble the Chief Justice, on the recommendations of the Hon'ble Rules Committee under Section 523 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS-2023) and all other criminal statutes and jurisdictions and as suggested by the Hon'ble Committee to monitor proper implementation of several guidelines laid down by the Supreme Court as well as this Court for dealing with matters pertaining to sexual offences, child witnesses and other vulnerable witnesses has been pleased to issue the following Practice Direction for information and compliance by all concerned:-

"In any case where the services of Interpreters in Linguistic and Sign Languages are utilized for recording the testimony of any witness, the Court, on the request of any party, may direct for video recording of the proceedings for use in verification of the official transcript of the proceedings."

This Practice Direction shall come into force with immediate effect.

By Order

**Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL**